

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed asset Stabilization Fund (SASF)	...	Applicant/Petitioner
Vs		
Jain Studio	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 20.01.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

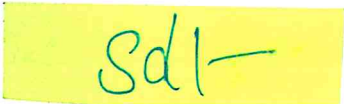
SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

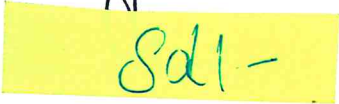
PRESENT:

For the Applicant	: Mr. Mahima Dang, Advocate
For the RP	: Mr. Abhishek Anand, Mr. Mohak Sharma, Advs

ORDER

List on 09.02.2021.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

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(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

20.01.2021
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